

**BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE BENCH, PUNE.**

Original Application no. 28/2024 WZ
[Earlier Original Application no. 796/2023 (PB)]

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3 SOLAR
INDUSTRIES INDIA LIMITED**

Deponent: Manoj Kumar Singh S/o. Shri Ram Bachan Singh, aged about 59 years. R/o. Plot no. 15, Darshana Society, Borgaon, Nagpur – 440013, Maharashtra, in the capacity of Sr. General Manager (HR & Admin.) in Solar Industries India Limited. (THE COMPANY).

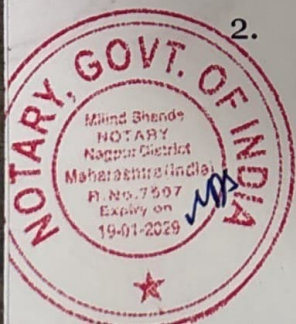
NOTARIAL REG.

ENTRY No 417-24

DATE 31.12.2024

I the deponent abovenamed do hereby take oath and state on solemn affirmation as under:

1. I say that, this Hon'ble Tribunal, vide Order dated 16/10/2024 has passed the order, whereby it has been directed to file Profit & Loss statement.
2. I say that, the respondent no. 3 operates from 27 locations within Country and so also from the Foreign Countries also. I further say

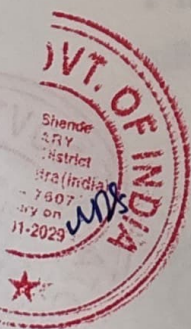


that, there are 230 manufacturing buildings from which, the operation is been carried out and approx. 5600 skilled workers are employed by the respondent no. 3. I say that, audited Profit & Loss Account from all the locations as stated above for the financial year ended on 31st March, 2024 is attached herewith, as **Annexure No.1** for kind perusal of this Hon'ble Tribunal.

3. I say that, the respondent no. 3 towards the corporate social responsibility is making expenditure in the various fields in accordance with the law. The details for the financial year 2021-22, 2022-23 and 2023-24 are as under :-

Financial Year	Amount in Crores	Annexure No.
2021-22	5,42,00,000/-	2
2022-23	5,82,00,000/-	3
2023-24	8,45,00,000/-	4

4. I say that, it was stated to give calculation with respect to the payment of compensation to the family of the deceased persons on the basis of Sarla Verma case. The copy of the calculations is attached herewith, as **Annexure No.5** for kind perusal of this Hon'ble Tribunal. It is pertinent to point out that, the employees, who are covered/entitled compensation/pensions as per Employees State Insurance Act, as per Section 61 are not entitled to compensation under any other Act. It is further pertinent to point out that, the legal heirs of deceased at Sr. No. 9 Mr. Mausam Patle has received compensation as per Workman Compensation Act. I, further say that if the average life expectancy of legal heirs of deceased is considered vis-à-vis compensation/pension granted under ESIC Act, Employees

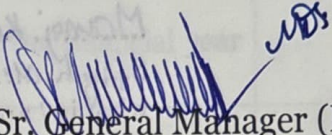


Provident Fund and as Per Sarla Varma Case, the legal heirs of deceased will be getting more amount/ compensation/ pensions as compared to Sarla Varma Case. The comparative chart is annexed herewith as **Annexure No. 6** for kind perusal of this Hon'ble Tribunal.

Hence this affidavit in compliance to the Order passed by this Hon'ble Tribunal on 16/10/2024.

Place : Nagpur

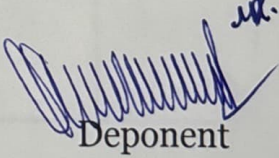
Dated : 31/10/2024


Sr. General Manager (HR & Admin.)
Solar Industries India Limited

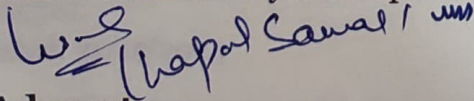
Deponent

SOLEMN AFFIRAMTION

I, Manoj Kumar Singh S/o. Shri Ram Bachan Singh, age about 59 years. R/o. Plot no. 15 Darshana Society, Borgaon, Nagpur - 440013, Sr. General Manager (HR and Admin) in Solar Industries India Limited, do hereby take oath and state on solemn affirmation that the contents of the above para nos. 1 to 4 are true and correct to my personal knowledge and belief and the same are also verified from the records of the company. I have read and understood the same. Hence, verified, signed and affirmed on this 31st day of October, 2024, at Nagpur.


Deponent

I know and identify the deponent


Advocate

Provident Fund and as Per Sarla Varma Case, the legal heirs of deceased will be getting more amount / compensation / pensions as compared to Sarla Varma Case. The comparative chart is annexed herewith as Annexure No. 6 for kind perusal of this Hon'ble Tribunal.

Hence this affidavit in compliance to the Order of Hon'ble Tribunal on 16/10/2024.



worn/Solemnly affirmed by Mr. Manoj. Kuman. singh. Ram. Bachan Singh. M. Tal. D. Or. Nagpur. who is / are personally known to me / identified by Adv. Gopal. Sacha, Nagpur before me this 31st day of Oct., 2024 at Nagpur

Signature
31.10.2024

NOTARY
Nagpur Dist.
Maharashtra India
Reg. No.7607



I know and identify the deponent
(Signature)
Advocate



BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE
BENCH, PUNE.

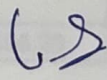
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LIST OF DOCUMENTS FILED BY RESPONDENT No.3

Sr. No.	Description	Date	Page No.
1.	<u>ANNEXURE No.1</u> :- Copy of Profit & Loss Account for the financial year ended on 31 st March, 2024		5
2.	<u>ANNEXURE No.2</u> :- Copy of the statement in respect of contribution made by respondent no. 3 under Corporate Social Responsibility Scheme for the financial year 2021-22		6 - 9
3.	<u>ANNEXURE No.3</u> :- Copy of the statement in respect of contribution made by respondent no. 3 under Corporate Social Responsibility Scheme for the financial year 2022-23		10 - 12
4.	<u>ANNEXURE No.4</u> :- Copy of the statement in respect of contribution made by respondent no. 3 under Corporate Social Responsibility Scheme for the financial year 2023-24		13 - 14
5.	<u>ANNEXURE No.5</u> :- Calculations as per Sarla Verma Case.		15
6.	<u>ANNEXURE No.6</u> :- Calculations as per average life expectancy of legal heirs of deceased compensation/pension granted under ESIC Act, Employees Provident Fund and vis-à-vis as per Sarla Varma Case, the legal heirs of deceased will be getting more amount/compensation/ pensions as compared to Sarla Varma Case.		16 - 28

Nagpur.

Dated: 31/10/2024


Counsel for Respondent No.3

ANNEXURE NO 1.

- Certified Audited Profit and Loss statement for the period ended March 31st 2024 which forms part of Annual Report published on companies website as well as on Bombay Stock Exchange.

Solar Industries India Limited

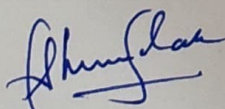
Statement of Profit and Loss for the year ended March 31, 2024

(All amounts in ₹ Crores, unless otherwise stated)

	Notes	Year ended March 31, 2024	Year ended March 31, 2023
Revenue from operations	18	3,717.52	4,162.25
Other income	19	58.34	55.84
Total income		3,775.86	4,218.09
Expenses			
Cost of materials consumed	20	2,048.63	2,796.77
Purchases of stock-in-trade		232.60	213.56
Changes in inventories of finished goods, work-in-progress and stock-in-trade	21	20.22	(5.51)
Excise duty		-	-
Employee benefit expense	22	185.51	145.36
Finance costs	23	29.58	27.57
Depreciation and amortisation expense	24	63.37	57.02
Other expenses	25	395.90	383.24
Total expenses		2,975.81	3,618.01
Profit before Exceptional items & tax		800.06	600.07
Exceptional items (net)		-	-
Profit before tax		800.05	600.08
Tax expense :			
- Current tax		195.56	142.07
- Adjustment of tax relating to earlier periods		(1.30)	-
- Deferred tax		9.49	12.62
Total tax expense	14	203.75	154.69
Profit for the year		596.30	445.39

Sweekar Chandak

Chartered Accountant - M. No 170971




ANNEXURE 'C'**ANNUAL REPORT ON CORPORATE SOCIAL RESPONSIBILITY (CSR) ACTIVITIES****1. CSR Policy:**

The CSR initiatives of the Company aim towards inclusive development of the communities largely around the vicinity of its plants and registered office through a range of structured interventions in the areas of:

1. Health & Hygiene
2. Disaster Management and COVID Relief efforts
3. Education
4. Animal Welfare & Rural Development
5. Rural Development
6. Skill Development

2. Composition of CSR Committee as on March 31, 2022:

Sr. No	Name of Director	Designation / Nature of Directorship	Number of meetings of CSR Committee held during the year	Number of meetings of CSR Committee attended during the year
1	Shri Saytanarayan Nuwal*	Chairman/ Executive Director	4	4
2	Shri Manish Nuwal	Member/ Executive Director / MD & CEO	4	4
3	Shri Ajai Nigam	Member/Non-Executive Independent Director	4	4

* Chairman and Non- Executive Director w.e.f May 3, 2022.

3. The Web - link where Composition of CSR committee, CSR Policy and CSR projects approved by the board are disclosed on the website of the Company.

Link: <https://bit.ly/SolargroupCSRpolicy>

4. Details of Impact assessment of CSR projects carried out in pursuance of sub-rule [3] of rule 8 of the Companies (Corporate Social Responsibility Policy) Rules, 2014, if applicable:

Company has been conducting internal impact assessments to monitor and evaluate its strategic CSR programmes. The Company takes cognizance of sub-rule [3] of rule 8 of the Companies CSR Policy Rules 2014 and shall initiate steps to conduct impact assessment of CSR projects through an independent agency for the applicable projects.

5. Details of the amount available for set off in pursuance of sub-rule [3] of rule 7 of the Companies (Corporate Social Responsibility Policy) Rules, 2014 and amount required for set off for the financial year, if any: Not Applicable

Sr. No	Financial Year	Amount available for set-off from preceding financial years (in ₹)	Amount required to be set- off for the financial year, if any (in ₹)
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Nil

6. Average net profit of the Company as per section 135(5) for F.Y. 2021-2022: ₹ 271.09 Crores
7. [a] Two percent of average net profit of the Company as per section 135(5): ₹ 5.42 Crores
- [b] Surplus arising out of the CSR projects or programmes or activities of the previous financial years:-
Not Applicable
- [c] Amount required to be set off for the financial year, if any. **Not Applicable**
- [d] Total CSR obligation for the financial year (7a+7b- 7c). ₹ 5.42 Crores
8. [a] CSR amount spent or unspent for the financial Year 2021-2022:

Total Amount Spent for the Financial Year (in Crores)	Amount Unspent (in ₹)				
	Total Amount transferred to Unspent CSR Account as per section 135(6)		Amount transferred to any fund specified under Schedule VII as per second proviso to section 135(5)		
	Amount.	Date of transfer	Name of the Fund	Amount	Date of transfer
₹ 5.50 Cr.	Nil	Nil	Nil	Nil	Nil

- [b] Details of CSR amount spent against ongoing projects for the financial year: **Not Applicable**

[1]	[2]	[3]	[4]	[5]		[6]	[7]	[8]	[9]	[10]	[11]	
Sr. No	Name of the Project.	Item from the list of activities in Schedule VII to the Act.	Local area (Yes/No)	Location of the project.		Project duration.	Amount allocated for the project (in ₹).	Amount spent in the current financial Year (in ₹).	Amount transferred to Unspent CSR Account for the project as per Section 135(6) (in ₹).	Mode of Implementation Direct (Yes/No)	Mode of Implementation Through Implementing Agency	
				State	District.						Name	CSR Registration number
NIL												

- [c] Details of CSR amount spent against other than ongoing projects for the financial year: Please refer the table on page 87.

(c) Details of CSR amount spent against other than ongoing projects for the financial year:

[In Crores]

[1] Sr. No	[2] Name of the CSR Project/ Activities	[3] Item from the list of activities in schedule VII to the Act	[4] Local area (Yes/ No)	[5] Location of the project		[6] Amount spent for the project (amount in Crores)	[7] Mode of implementation Direct (Yes/No)	[8] Mode of implementation - Through implementing agency	
				State	District			Name	CSR Registration number
1.	Upgradation of Hospital infrastructure and Provisioning of Medical Equipments	Promoting healthcare including preventive healthcare activities	Yes	Maharashtra	Nagpur	2.00	Direct	N.A	N.A
2.	COVID relief efforts to combat COVID-19 [Pandemic] • Distribution of Ventilators, Oxygen Concentrator and other Medical Equipments • Free Vaccination • Awareness Campaigns	Disaster management including relief rehabilitation and Reconstruction	Yes	Maharashtra	Nagpur	1.46	Direct	N.A	N.A
3.	Infrastructural development of schools • Providing education to Tribal Students • Providing education to underprivileged children	Promotion of Education	Yes	Maharashtra	Nagpur	0.71	Direct	N.A	N.A
4.	• Infrastructure upgradation of Gaushalas and Improving livelihood of local farmers through cattle welfare • Initiatives for Wildlife Protection	Animal welfare & Rural Development	Yes	Maharashtra	Nagpur	1.08	Direct	N.A	N.A
5.	Contribution for setting up of training center in Rural area	Rural Development	Yes	Maharashtra	Thadipawni Narkhed	0.15	Direct	N.A	N.A
6.	Contribution for skill development programme.	Skill Development	Yes	Maharashtra	Nagpur	0.10	Direct	N.A	N.A
Total						₹ 5.50			

For and on behalf of the Board

[Signature]

Chairman

Corporate Social Responsibility Committee



- (d) Amount spent in Administrative Overheads: **Nil**
- (e) Amount spent on Impact Assessment, if applicable: **Nil**
- (f) Total amount spent for the Financial Year (8b+8c+8d+8e): **₹ 5.50 Crores**
- (g) Excess amount for set off, if any

Sr. No	Particular	Amount (in Crores)
(i)	Two percent of average net profit of the Company as per section 135(5)	5.42
(ii)	Total amount spent for the Financial Year	5.50
(iii)	Excess amount spent for the financial year [(ii)-(i)]	0.08
(iv)	Surplus arising out of the CSR projects or programmes or activities of the previous financial years, if any	Nil
(v)	Amount available for set off in succeeding financial years [(iii)-(iv)]	0.08

9. (a) Details of Unspent CSR amount for the preceding three financial years: **Not Applicable**

Sr. No	Preceding Financial Year.	Amount transferred to Unspent CSR Account under section 135 (6) (in ₹)	Amount spent in the Reporting Financial Year (in ₹).	Amount transferred to any fund specified under Schedule VII as per section 135(6), if any.			Amount remaining to be spent in succeeding financial years. (in Crores)
				Name of the Fund	Amount (in ₹).	Date of transfer.	
Nil							

- (b) Details of CSR amount spent in the financial year for ongoing projects of the preceding financial year(s):

[1] Sr. No	[2] Project ID.	[3] Name of the Project	[4] Financial Year in which the project was commenced	[5] Project duration	[6] Total amount allocated for the project (in ₹).	[7] Amount spent on the project in the reporting Financial Year (in ₹).	[8] Cumulative amount spent at the end of reporting Financial Year. (In ₹)	[9]
								Status of the project - Completed / Ongoing
1.	---	Infrastructure Development of School	2019-20	3 years	3.00	0.50	2.50	Completed
TOTAL					3.00	0.50	2.50	

1. In case of creation or acquisition of capital asset, furnish the details relating to the asset so created or acquired through CSR spent in the financial year:
- Date of creation or acquisition of the capital asset(s): **Not Applicable**
 - Amount of CSR spent for creation or acquisition of capital asset. **Not Applicable**
 - Details of the entity or public authority or beneficiary under whose name such capital asset is registered, their address etc. **Not Applicable**
 - Provide details of the capital asset(s) created or acquired (including complete address and location of the capital asset). **Not Applicable**
2. Specify the reason(s), if the Company has failed to spend two per cent of the average net profit as per section 135(5). **Not Applicable**

For and on behalf of the Board

Place : Nagpur
Date : May 3, 2022

(Satyanarayan Nuwal)
Chairman

Corporate Social Responsibility Committee

Satyanarayan Nuwal



Annexure C

ANNUAL REPORT ON CORPORATE SOCIAL RESPONSIBILITY (CSR) ACTIVITIES

1. Brief outline on CSR Policy of the Company:

The Company believes in undertaking business in a way that will lead to overall development of all stakeholders and society. The CSR initiatives of the Company aim towards inclusive development of the communities largely around the vicinity of its plants and registered office through a range of structured interventions in the areas of:

1. Education
2. Health & Hygiene
3. Ensuring environmental sustainability
4. Rural Development
5. Skill Development

2. Composition of CSR Committee as on March 31, 2023:

Sr. No.	Name of Director	Designation / Nature of Directorship	Number of meetings of CSR Committee held during the year	Number of meetings of CSR Committee attended during the year
1.	Shri Saytanarayan Nuwal	Chairman/ Non-Executive Director	4	4
2.	Shri Manish Nuwal	Member/ Executive Director / MD & CEO	4	4
3.	Smt Sujitha Karnad ¹	Member/Non-Executive Independent Director	N.A.	N.A.

Note:-

1. Smt Sujitha Karnad was appointed as a member of the CSR Committee w.e.f. March 3, 2023
2. Shri Ajai Nigam resigned from the Board of the Company w.e.f. March 3, 2023.

3. The Web - link where Composition of CSR committee, CSR Policy and CSR projects approved by the board are disclosed on the website of the Company.

Link: <https://bit.ly/CSRpolicy>

4. The executive summary along with web-link(s) of Impact Assessment of CSR Projects carried out in pursuance of sub-rule (3) of rule 8, if applicable:

The average CSR obligation of the Company in the past 3 years was ₹ 5.45 Crore. hence, the impact assessment is not applicable to the Company.

5. (a) Average net profit of the Company as per section 135(5) : ₹ 290.78 Crore
- (b) Two percent of average net profit of the company as per section 135(5): ₹ 5.82 Crore
- (c) Surplus arising out of the CSR projects or programmes or activities of the previous financial years: - Not Applicable
- (d) Amount required to be set off for the financial year, if any. Not Applicable
- (e) Total CSR obligation for the financial year [(b)+(c)-(d)]:- ₹ 5.82 Crore

6. a) Amount spent on CSR Projects (both Ongoing Project and other than Ongoing Project):- ₹ 5.825 Crore

b) Details of CSR amount spent against other than ongoing projects for the financial year:

(In Crore)

1 Sr. No	2 Name of the Project	3 Item from the list of activities in schedule VII to the Act	4 Local area (Yes/No)	5 Location of the project		6 Amount spent for the project	7 Mode of implementation - Direct (Yes/ No)	8 Mode of implementation - Through implementing agency	
				State	District			Name	CSR Registration Number
1	Upgradation of Hospital infrastructure and Provisioning of Medical Equipment's	Promoting healthcare including preventive healthcare activities	Yes	Maharashtra	Nagpur	4.51	Direct	NA	NA
2	Infrastructural development of schools for underprivileged children	Promotion of Education	Yes	Maharashtra	Yavtmal Pauni Chandrapur	0.96	Direct	NA	NA
3	Environment Projects for Restoration of ecosystem	Ensuring environmental sustainability	Yes	Maharashtra	Nagpur	0.15	Direct	NA	NA
4	Infrastructural Development in Rural area	Rural Development	Yes	Maharashtra	Bazargaon	0.035	Direct	NA	NA
5	Contribution for skill development programme	Skill Development	Yes	Maharashtra	Nagpur	0.10	Direct	NA	NA
6	Other CSR Initiative		Yes	Maharashtra		0.07	Direct	NA	NA
	1. Setting up old age homes, day care center	Welfare activities for senior citizen			Nagpur				
	2. Menstrual Hygiene	Hygiene for Women			Bazargaon				
	Total					₹ 5.825			

c) Amount spent in Administrative Overheads:- Nil

d) Amount spent on Impact Assessment, if applicable:- Nil

e) Total amount spent for the Financial Year [(a)+(b)+(c):- ₹ 5.825 Crore

f) CSR amount spent or unspent for the financial Year 2022-2023:

Total amount Spent for the Financial Year (in ₹)	Amount Unspent (in ₹)				
	Total Amount transferred to Unspent CSR Account as per section 135(6)		Amount transferred to any fund specified under Schedule VII as per second proviso to section 135(5)		
	Amount.	Date of transfer	Name of the Fund	Amount	Date of transfer
₹ 5.825 Crore	NA	NA	NA	NA	NA

g) Excess amount for set-off, if any:

SL No.	Particular	Amount (in Crore)
(i)	Two percent of average net profit of the company as per sub-section (5) of section 135	₹ 5.82 Crore
(ii)	Total amount spent for the Financial Year	₹ 5.825 Crore
(iii)	Excess amount spent for the financial year [(ii)-(i)]	NIL
(iv)	Surplus arising out of the CSR projects or programmes or activities of the previous financial years, if any	NIL
(v)	Amount available for set off in succeeding financial years [(iii)-(iv)]	NIL

7. Details of Unspent Corporate Social Responsibility amount for the preceding three Financial Years :- Not Applicable

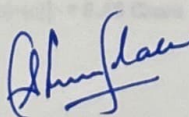
SL No.	Preceding Financial Year	Amount transferred to Unspent CSR Account under subsection (6) of section 135 (in ₹)	Balance Amount in Unspent CSR Account under subsection (6) of section 135 (in ₹)	Amount Spent in the Financial Year (in ₹)	Amount transferred to a Fund as specified under Schedule VII as per second proviso to subsection (5) of section 135, if any		Amount remaining to be spent in succeeding Financial Years (in ₹)	Deficiency, if any
					Amount (in ₹).	Date of transfer		
NIL								

8. Whether any capital assets have been created or acquired through Corporate Social Responsibility amount spent in the Financial Year: No
Furnish the details relating to such asset(s) so created or acquired through Corporate Social Responsibility amount spent in the Financial Year:

SL No.	Short particulars of the property or asset(s) [including complete address and location of the property]	Pincode of the Property or asset(s)	Date of creation	Amount of CSR Amount spent	Details of entity/ Authority/beneficiary of the registered owner		
					1	2	3
1	2	3	4	5	6		
					CSR Registration Number, if applicable	Name	Registered address
NIL							

9. Specify the reason(s), if the company has failed to spend two per cent of the average net profit as per subsection (5) of section 135.

For and on behalf of Corporate Social Responsibility Committee

Manish Nuwal
Managing Director and CEOSatyanarayan Nuwal
Chairman of CSR Committee



Annexure 'C'

ANNUAL REPORT ON CORPORATE SOCIAL RESPONSIBILITY (CSR) ACTIVITIES

1. Brief outline on CSR Policy of the Company:

The Company believes in undertaking business in a way that will lead to overall development of all stakeholders and society. The CSR initiatives of the Company aim towards inclusive development of the communities largely around the vicinity of its plants and registered office through a range of structured interventions in the areas of:

1. Promoting Health
2. Animal Welfare
3. Rural Development
4. Empowering Women & Skill Development
5. Promoting Education

2. Composition of CSR Committee:

Sr. No	Name of Director	Designation / Nature of Directorship	Number of meetings of CSR Committee held during the year	Number of meetings of CSR Committee attended during the year
1	Shri Saytanarayan Nuwal	Chairman/ Non-Executive Director	4	4
2	Shri Manish Nuwal	Member/ Executive Director / MD & CEO	4	4
3	Shri Jagdish Belwal ¹	Member/ Non-Executive Independent Director	4	2/2 (As applicable)
4	Smt. Sujitha Karnad ²	Member/ Non-Executive Independent Director	4	1/1 (As applicable)

Notes:-

- 1 Shri Jagdish Belwal appointed as a member of the CSR Committee w.e.f. August 3, 2023
- 2 Smt Sujitha Karnad ceased as a member of the CSR Committee w.e.f June 21, 2023

3. The Web - link where Composition of CSR committee, CSR Policy and CSR projects approved by the board are disclosed on the website of the Company.

Link: <https://bit.ly/siilCSRpolicy>

4. The executive summary along with web-link(s) of Impact Assessment of CSR Projects carried out in pursuance of sub-rule (3) of rule 8, if applicable:

The average CSR obligation of the Company in the past 3 years was Rs.6.46 Cr. hence, the impact assessment is not applicable to the Company.

5. (a) Average net profit of the Company as per section 135(5) : ₹ **407.39 Crore**
- (b) Two percent of average net profit of the company as per section 135(5): ₹ **8.15 Crore**
- (c) Surplus arising out of the CSR projects or programmes or activities of the previous financial years: - **Not Applicable**
- (d) Amount required to be set off for the financial year, if any. **Not Applicable**
- (e) Total CSR obligation for the financial year [(b)+(c)-(d)]:- ₹ **8.15 Crore**
6. (a) Amount spent on CSR Projects (both Ongoing Project and other than Ongoing Project):- ₹ **8.44 Crore**
- (b) Amount spent in Administrative Overheads:- ₹ **0.01**
- (c) Amount spent on Impact Assessment, if applicable:- **Nil**
- (d) Total amount spent for the Financial Year [(a)+(b)+(c)]:- ₹ **8.45 Crore**

Statutory Reports

Corporate Overview
Financial Statements

▶ Director's Report

(e) CSR amount spent or unspent for the financial Year 2023-2024:

Total amount Spent for the Financial Year (Rs. in Crore)	Amount Unspent (in Rs.)				
	Total Amount transferred to Unspent CSR Account as per section 135(6)		Amount transferred to any fund specified under Schedule VII as per second proviso to section 135(5)		
	Amount.	Date of transfer	Name of the Fund	Amount	Date of transfer
Rs. 8.45 Crore	NA	NA	NA	NA	NA

(f) Excess amount for set-off, if any:

Sr. No	Particulars	Amount (in Crore)
(i)	Two percent of average net profit of the company as per sub-section (5) of section 135	₹ 8.15
(ii)	Total amount spent for the Financial Year	₹ 8.45
(iii)	Excess amount spent for the financial year [(ii)-(i)]	₹ 0.30
(iv)	Surplus arising out of the CSR projects or programmes or activities of the previous financial years, if any	NIL
(v)	Amount available for set off in succeeding financial years [(iii)-(iv)]	₹ 0.30

7. Details of Unspent Corporate Social Responsibility amount for the preceding three Financial Years :- Not Applicable

Sr. No.	Preceding Financial Year.	Amount transferred to Unspent CSR Account under subsection (6) of section 135 (in Rs.)	Balance Amount in Unspent CSR Account under subsection (6) of section 135 (in Rs.)	Amount Spent in the Financial Year (in Rs.)	Amount transferred to a Fund as specified under Schedule VII as per second proviso to subsection (5) of section 135, if any		Amount remaining to be spent in succeeding Financial Years (in Rs)	Deficiency, If any
					Amount (in Rs.)	Date of transfer		
NA								

8. Whether any capital assets have been created or acquired through Corporate Social Responsibility amount spent in the Financial Year: No

Furnish the details relating to such asset(s) so created or acquired through Corporate Social Responsibility amount spent in the Financial Year:

Sr. No.	Short particulars of the property or asset(s) [including complete address and location of the property]	Pincode of the Property or asset(s)	Date of creation	Amount of CSR Amount spent	Details of entity/ Authority/ beneficiary of the registered owner			
					1	2	3	
1	2	3	4	5	6			
					CSR Registration Number, if applicable	Name	Registered address	
NIL								

9. Specify the reason(s), if the company has failed to spend two per cent of the average net profit as per subsection (5) of section 135: Not Applicable

For and on behalf of Corporate Social Responsibility Committee

Sd/-
Satyanarayan Nuwal
Chairman of CSR CommitteeSd/-
Manish Nuwal
Managing Director and CEO



Annexure - 5
15**ANNEXURE NO 5.**

- Calculations as per Sarla Verma Case and Compensation already paid.

Sr No.	Name	Salary p/m	Age	Add 50%	less 20%	Yearly	Multiplier	Total	Amount already Paid	Balance Amount
1	Yuvraj Kishanji Charode	18,898	44	28,347	22,678	2,72,131	14	38,09,837	20,00,000	18,09,837
2	Omeshwar Kisanlal Machhikre	15,473	32	23,210	18,568	2,22,811	16	35,64,979	20,00,000	15,64,979
3	Mita Pramod Uikey	11,200	30	16,800	13,440	1,61,280	17	27,41,760	20,00,000	7,41,760
4	Aarti Nilkhanta Sahare	13,805	24	20,708	16,566	1,98,792	18	35,78,256	20,00,000	15,78,256
5	Swetali Damodhar Marbate	13,112	25	19,668	15,734	1,88,813	18	33,98,630	20,00,000	13,98,630
6	Pushpa Shreeramji Manapure	13,112	40	19,668	15,734	1,88,813	15	28,32,192	20,00,000	8,32,192
7	Bhagyashri Sudhakar Lonare	12,360	26	18,540	14,832	1,77,984	17	30,25,728	20,00,000	10,25,728
8	Rumita Vilas Uikey	13,805	35	20,708	16,566	1,98,792	16	31,80,672	20,00,000	11,80,672
9	Mosam Rajkumar Patle	22,000	23	33,000	26,400	3,16,800	18	57,02,400	(2000000 + 1649626) = 36,49,626	20,52,774
TOTAL										1,21,84,828



Annexure - 6

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ANNEXURE NO 6.

- Comparison Chart as per Sarla Verma Case and Compensation already paid.

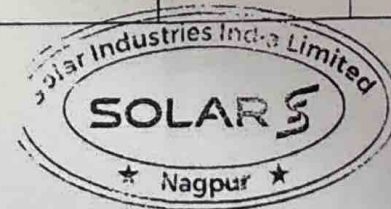
Sr No	Deceased Name	Salary Per Month	Age	Total Income calculated for the period to the nominee (ESIC + PF) **	One time Compensation by Company - Solar Industries India Limited	Total Compensation (ESIC + PF) + 2,000,000/-	Total Compensation through Sarla Case as per Point 1.	Excess / (Shortfall) Compensation
1	Yuvraj Kishanji Charode	18,898	44	84,22,332	20,00,000	1,04,22,332	38,09,837	66,12,495
2	Omeshwar Kisanlal Machhikre	15,473	32	1,01,91,528	20,00,000	1,21,91,528	35,64,979	86,26,549
3	Mita Pramod Uikey	11,200	30	10,90,980	20,00,000	30,90,980	27,41,760	3,49,220
4	Aarti Nilkhanta sahare	13,805	24	19,24,020	20,00,000	39,24,020	35,78,256	3,45,764
5	Swetali Damodar Marbate	13,112	25	14,47,320	20,00,000	34,47,320	33,98,630	48,690
6	Pushpa Shreeramji Manapure	13,112	40	91,66,356	20,00,000	1,11,66,356	28,32,192	83,34,164
7	Bhagyashri Sudhakar Lonare	12,360	26	8,16,480	20,00,000	28,16,480	30,25,728	-2,09,248
8	Rumita Vilas Uikey	13,805	35	29,54,784	20,00,000	49,54,784	31,80,672	17,74,112
9	Mosam Rajkumar Patle	22,000	23	25,15,786	20,00,000	45,15,786	57,02,400	-11,86,614
	Total Compensation					5,65,29,586	3,18,34,454	2,46,95,132

** Basis of calculation based on Life expectancy for Nominee 70 Years and for Children 25 Years has been attached



** Basis of Calculation

Sr No	Deceased Name (No of Nominees)	Age	Life Expectancy	Balance Years	ESIC Per Month	Pension Per Month	Total Per Month	Total Annual Income from (ESIC + PF)	Total Income for the period for Balance years	One time Compensation from Solar Industries India Limited
1	Yuvraj Kishanji Charode									
	Wife	37	70	33	12,368	2,901	15,269	1,83,228	60,46,524	20,00,000
	Daughter	15	25	10	8,246	362	8,608	1,03,296	10,32,960	
	Daughter	12	25	13	8,246	362	8,608	1,03,296	13,42,848	
	Total								84,22,332	20,00,000
2	Omeshwar Kisanlal Machhikre									
	Wife	28	70	42	12942	2411	15,353	1,84,236	77,37,912	20,00,000
	Daughter	3	25	22	8691	603	9,294	1,11,528	24,53,616	
	Total								1,01,91,528	20,00,000
3	Mita Pramod Uikey									
	Daughter	10	25	15	5472	589	6,061	72,732	10,90,980	20,00,000
4	Aarti Nilkhanta sahare									
	Father	46	70	24	2358	1205	3,563	42,756	10,26,144	20,00,000
	Mother	49	70	21	2358	1205	3,563	42,756	8,97,876	
	Total								19,24,020	20,00,000
5	Swetali Damodar Marbate									



	Father	55	70	15	2196	1250	3,446	41,352	6,20,280	20,00,000
	Mother	50	70	20	2196	1250	3,446	41,352	8,27,040	
	Total								14,47,320	20,00,000
6	Pushpa Shreeramji Manapure									
	Son	21	70	49	5616	1947	7,563	90,756	44,47,044	20,00,000
	Daughter	18	70	52	5616	1947	7,563	90,756	47,19,312	
	Total								91,66,356	20,00,000
7	Bhagyashri Sudhakar Lonare									
	Father	60	70	10	2020	1220	3,240	38,880	3,88,800	20,00,000
	Mother	59	70	11	2020	1220	3,240	38,880	4,27,680	
	Total								8,16,480	20,00,000
8	Rumita Vilas Uikey									
	Husband	40	70	30	0	2,421	2,421	29,052	8,71,560	20,00,000
	Son	14	25	11	6,072	605	6,677	80,124	8,81,364	
	Son	10	25	15	6,072	605	6,677	80,124	12,01,860	
	Total								29,54,784	20,00,000
9	Mosam Rajkumar Patle									
	Mother	40	70	30	1649626	2406	2,406	28,872	25,15,786	20,00,000

